

ASSAM ACT No. VIII OF 1962

THE INDUSTRIAL DISPUTES (ASSAM AMENDMENT) ACT, 1962

(As passed by the Assembly)

Received the assent of the President on the 25th April 1962

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An
Act

to amend the *Industrial Disputes Act, 1947* in its application to the State of Assam.

Preamble. WHEREAS it is expedient to amend the Industrial Disputes Act, 1947, in its application to the State of Assam in the manner hereinafter appearing;

It is hereby enacted in the Thirteenth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Industrial Disputes (Assam Amendment) Act, 1962.
(2) It extends to the whole of the State of Assam.
(3) It shall come into force at once.

Amendment of section 7A of Act 14 of 1947. 2. In sub-section (3) of section 7-A of the Industrial Disputes Act, 1947, after clause (a) the following clause shall be inserted, namely:—

“(aa) he has worked as a District Judge or as an Additional District Judge or as both for a total period of not less than three years or is qualified for appointment as a Judge of a High Court:

Provided that the appointment to a Tribunal of any person qualified under this clause shall not be made without consultation with the Assam High Court; or”.

Amendment of section 7C of Act 14 of 1947.

3. To clause (b) of section 7-C of the Industrial Disputes Act, 1947, the following proviso shall be added, namely:—

“Provided that where such presiding officer of a Tribunal appointed by the State Government attains the age of sixty-five years before the completion of any proceedings pending before him, the State Government may, if in the opinion of such Government public interest so requires, order his continuance in office for a period not exceeding six months for completion of the proceedings.”

Repeal and Saving.

4.(1) The Industrial Disputes (Assam Amendment) Ordinance, 1962 is hereby repealed.

Assam Ordinance No. I 1962.

(2) Notwithstanding such repeal, anything done or any action taken under the Industrial Disputes (Assam Amendment) Ordinance, 1962 shall be deemed to have been done or taken under this Act as if this Act had commenced on the twentieth day of January 1962 (the date of promulgation of the Ordinance).